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New Delhi, Feb 8 (KNN) Food Business Operators (FBOs) whose consumption of edible oils for frying is more than 50 litres per day are required to maintain the records as per the Food Safety and Standard Authority of India's (FSSAI's) notification.

The record should contain information that includes name of the oil, quantity of oil taken for frying, quantity of oil discarded at the end of the day, date and mode of disposal of used cooking oil and discarded oil collected by authorized agency.

In this regard, FSSAI issued a notification to ensure that such used cooking oil is neither directly used in the food preparation nor re-enter food chain.

The FSSAI said "All FBOs whose consumption of edible oils for frying is more than 50 litres per day shall maintain the given records and dispose used cooking oil to agencies authorized by the FSSAI or Commissioner of Food Safety of States/UTs from time to time."

Further, it added that the cooking oil having developed Total Polar Compounds (TPCs) of more than 25% shall not be topped up with fresh oil.

In view of the above, FSSAI said "Food safety commissioners of all States/ UTs are directed to initiate enforcement of the requirements with effect from March 3, 2019."

Repeated frying of oil leads to changes in physiochemical, nutritional and sensory properties of edible oil. During frying TPCs are formed in the oil which have adverse effects on health.

In this regard, Food authority has notified Food Safety and Standards (Licensing and Registration) First Amendment Regulation, 2017 on October 24, 2017 which prescribes the limit for TPCs to be maximum 25% beyond which the vegetable oil is not suitable for use.